

(2018) 06 CHH CK 0193

Chhattisgarh High Court

Case No: Miscellaneous Criminal Case (MCRC) No. 3513 Of 2018

Vicky Ghasi

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: June 27, 2018

Acts Referred:

- Indian Penal Code, 1860 - Section 34, 380, 454

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: JK Saxena, Shashank Thakur

Final Decision: Dismissed

Judgement

P. Sam Koshy, J

1. This is the first bail application seeking for grant of bail to the Applicant who is in jail since 06.08.2017 in connection with Crime No. 142 of 2017

registered at Police Station Jashpur for the offence punishable under Sections 454 and 380/34 IPC.

2. As per prosecution case, the applicant is said to have stolen ATM Card, Mobile Phone, NSC Bond papers and also cash from the house of Ashok

Kumar Sinha after breaking the lock of the house.

3. Learned Counsel for the applicant submits that it is a case where the applicant has remained in custody for more than 10 months and that the nature

of offence is petty and therefore the present applicant be released on bail.

4. The State counsel opposing the application submits that it is a case where the applicant is a habitual offender and there are around 17- 18 criminal

cases against the applicant and large number of them are that of theft cases.

5. Given the facts and circumstances of the case, particularly taking note of the past history of the applicant, this court is not inclined to release the

applicant on bail. Accordingly, the bail application stands rejected.